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O.A.NO.230 OF 2005

ORDER DATED 17.11.06

Heard Mr.N.R.Routray,Ld.Counsel for the Applicant and Mr.P.C.Panda,Ld.Standing Counsel for the Respondents.

2. In counter filed by the Ld.A.S.C, (especially in para-8) it has been stated that all the grievances of the Applicant have been redressed but in respect of differential of leave salary, it has been shown as Rs.39,561/- instead of Rs.3,561/- due to typographical mistake.

3. Ld. Counsel for the Applicant further submits that Rs.4,234/- as assessed at Annexure-R/1 are yet to be paid to the Applicant by the Respondents. This fact has not been questioned by the Ld.Addl.Standing Counsel for the Respondents.

4. In view of the above, Res.No.4 and 5 are directed to clear the dues including all the dues within three months from the date of receipt of this order.

5. With the above, this O.A. is disposed of accordingly.

6. Copies of this order be given to the Counsel for both the parties.


MEMBER(ADMN.)


VICE-CHAIRMAN